

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No.63/(MAH)/2017  
M.A. No. 68/2017

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017


NAME OF THE PARTIES: Sulochana Neelkant Kalyani  
V/s.  
Hattarki Investment Company & Ors.

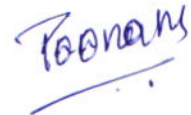
SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act  
1956 and 241/244 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Sr. Adv. - Navroz Savai i/b A2B & partners	for R2 + R3	
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2.	Adv. - Flora Jain i/b Adv. - Tushar Goradia	for R1	
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3.	Sr. Adv. Janak Dwarkadas for Petitioners counsel Ashish Kamat a/w Yash Chokshi i/b Khaitan & Co.		
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4.	Adv. Poonam Sharma law counsellors		
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Respondent NO.5.

5) Ors. Tejpal Pandya

Resp-5

**COMMON ORDER**

M.A. No. 68/2017 in C.P. No. 63/58,241-242/NCLT/MB/MAH/2017  
M.A. No. 69/2017 in C.P. No. 64/58,241-242/NCLT/MB/MAH/2017  
M.A. No. 70/2017 in C.P. No. 65/58,241-242/NCLT/MB/MAH/2017  
M.A. No. 71/2017 in C.P. No. 66/58,241-242/NCLT/MB/MAH/2017  
M.A. No. 72/2017 in C.P. No. 67/58,241-242/NCLT/MB/MAH/2017  
M.A. No. 73/2017 in C.P. No. 68/58,241-242/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.

2. The Arguments from the side of the Petitioner is opened.
3. The Learned Counsel for the Respondent stated that Reply is not yet filed in the main Petition.
4. Meanwhile the Reply to be filed on or before 1<sup>st</sup> January, 2018. Rejoinder, if any, to be filed on or before 10.01.2018.
5. For further Arguments the matter is adjourned to **22<sup>nd</sup> and 23<sup>rd</sup> January, 2018 at 2.30 PM.**

**Sd/-**

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**13.12.2017.**

Aah

**Sd/-**

**M.K. Shrawat**  
**Member (Judicial)**